

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 24th September, 2026.

No. LJ (A) 46/2026/87 – In exercise of powers conferred under sub-section (2) of section 12A of the Public Examinations & Prevention of Unfair Means Act, 2024 and in consultation with the Hon'ble Chief Justice of Meghalaya High Court, the Governor of Meghalaya is pleased to designate all the District & Sessions Court in the State of Meghalaya to be a Special Fast Track Court to try offences under the said Act.

All the examination related cases pertaining to this or other Acts shall be transferred to these Special Fast Tract Courts.

This order shall take effect from the date of issue of this notification.

sd/-

(C.V.D. Diengdoh),
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 46/2026/87-A,

Dated Shillong, the 24th September, 2026.

Copy:-

1. The Deputy Inspector General of Police & Head of Branch with reference to their letter No. DPSHG 2026/2/09 dtd. 07.08.2026.
2. The Registrar General, High Court of Meghalaya with reference to their letter No. HCM.II/326/2013-Estt/120 dtd. 14th September, 2026.
3. The P.S. to the Chief Secretary to Govt. of Meghalaya for his kind information
4. All the District & Sessions Judges, Shillong/ } They are directed to transfer all
Nongpoh/Nongstoin/Jowai/Khliehriat/ } examination related cases to
Mawkyrwat/Mairang/Tura/Williamnagar/ } these Special Fast Tract Courts.
Resubelpara/Ampati/Baghmara.
5. The Secretary to the Govt. of Meghalaya, Personnel & AR(A) Department.
6. Director of Printing & Stationery, Shillong to kindly publish in official Gazette & supply 50 copies.
7. Office Copy.

By order etc.,

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Joint Secretary to the Govt. of Meghalaya,
Law Department.

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